

In the Central Administrative Tribunal
Principal Bench, New Delhi

Regn. No. OA-482/91

Date: 25.8.1993

Shri Bhuri & Ors. Applicants

Versus

Union of India Respondents

For the Applicants Shri V.P. Sharma, Advocate

For the Respondents

CORAM: Hon'ble Mr. J.P. Sharma, Member (Judl.)
Hon'ble Mr. B.K. Singh, Member (A)

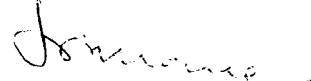
1. To be referred to the reporters or not?

Oral Judgement

(By Hon'ble Mr. J.P. Sharma, Member)

The learned counsel for the applicants gave a statement at the Bar that the relief prayed for in the O.A. has since been departmentally allowed to the applicants and they have no more grievance with regard to that cause of action. In view of this, the present application has become infructuous and is not being pressed. The application is disposed of as infructuous. No costs.


(B.K. Singh)
Member (A)


(J.P. Sharma)
Member (J)